

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 50547/2023
(Arising out of impugned final judgment and order dated 17-12-2015
in LPA No. 18/2008 12-10-2023 in RP No. 1/2017 passed by the High
Court of Himachal Pradesh at Shimla)

PUNJAB STATE ELECTRICITY BOARD & ORS. Petitioner(s)

VERSUS

HYDRO PROJECT WORKERS UNION & ANR. Respondent(s)

(IA No. 255606/2023 - CONDONATION OF DELAY IN FILING AND IA No.
255602/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
AND IA No. 259692/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 19-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Ms. Kaveeta Wadia, Sr. Adv.
Mr. Shashank Tripathi, AOR

For Respondent(s) Mr. Vinay Kuthiala, Sr. Adv.
Ms. Vandana Kuthiala, Adv.
Mr. Shaurya Vardhan Kuthiala, Adv.
Mr. Rahul Mahajan, Adv.
Ms. Suveni Bhagat, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard learned counsel appearing for the parties.

In the attending facts and circumstances, we find no
ground to interfere with the impugned judgment(s) and order(s)
dated 17-12-2015 and 12-10-2023 passed by the High Court of
Himachal Pradesh at Shimla.

The special leave petitions are dismissed.

However, we clarify that the dismissal of these petitions
shall not be treated as a binding precedent.

Pending application(s) shall stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER